[श्रः शंकर सिंह बाघेला] खींचना चाहिये स्रीर लोगों को मरने से बचाना चाहिये । यहां मेरी प्रार्थना है ।

REFERENCE TO THE NEED TO CONTROL DOWRY DEATHS IN THE COUNTRY

SHRIMATI RENUKA CHOW-DHURY (Andhra Pradesh): Sir, I want to draw the special attention of the House to the persisting factor of dowry deaths in the country.

Sir. despite the Dowry Prohibition (Amendment) Act, 1984 women are being burnt throughout the conutry with even a less value than what is given to a joss-stick. A joss stick is burnt in reverence. But a women's value is less than that of a TV or a refrigerator which she is unable to procure. What we have failed to recognise is that it is only number large of 1.he Hindu women, a large number of the Hindu section of women. who are burnt for dowry. In Uttar Pradesh alone, Sir there were 323 deaths as against 15 dowry deaths in Andhra Pradesh, Now, despite all the amendment to the relevant Acts, there is no social feasibility to implement these Acts because the social norms and factors and social recognition are far stronger for a women and she is unable to get out of those social norms and complain against her own husband And, Sir, society has failed to recognise the fact that, despite all the progress of the Indian women, we have not yet reached a stage we do not think where that the husband is the sole end aim women. Now, taking this into consideration, what is it that the Government can do for the Indian wemen within the framework in which the Indian women exist, especially Hindu section of women in the country today? Sir, I come up with a small suggestion that perhaps we should on a national level do what Andhra Pradesh has done today. That

is the Amendment of the A. P. Hindu Succession Act, By virtue of this Act the women because a copercerner which literally means that she inserits by birth. This could be a shrom incentive for a women to be able to survive on her own. Now, this was not there in the original Hindu Succession Act which is pertaining to the rest of the country because they went by what is known as 'Military' literally means of limited which knowledge. This was brought about because women were illiincapable and considered mainto be able to terate tain themselves and to look their little property on earth, Happily enough, the situation has changed today. Both the State and Central Government have paid enough attention to women by means of free and subsidised education for women all over. However, the social standing of a women in the lower middle-class middle-class homes has changed. In fact it has deteriorated Perhaps by virtue of amending the Hindu Succession Act by section 29 (a) of the A. P. Amendment Act in particular, the will inherit girl merely by birth. That I feel is the first really revolutionary step for women because the husband will hesttate to burn her. He will inherit far more than what he will get in form of dowry. He also faces prosecution under the Dowry Act. are so many hazards to it. He will learn to respect women The woman need not think of marriage as the ultimate end for her life. She will no longer be a burden on her brothers or anybody else because she will inherit along with red brothers an equal share in the property. A time has come for the nation to sit up and for the Government to consider. Since the Go. vernment has accepted in principle

the A.P. Amendment Act, it should be brought about on a national scale. The women all over the nation covered by the Hindu Succession Act

will ben fit by inheriting property by birth on an equal footing with their brothers and others. The Amendment also gives you an additional clause. There might be a suspicion brought about that there might be burning as soon as the husband inherits her property. The Amendment Act also prevents the husband from inheriting the property in the event of wife's death. Along with the enforcement of Dowry Amendment Act, this should bring about a real strength to woman's position in the society. I request all Members of this august House to come forward and reinforce this statement. I know that the men are going to grudge it because they will lose part of their property (Interruptions) This is a very encourging response. Thank you very much.

SHRI NIRMAL CHATTERJEE (West Bengal): We unanimously extend our support to our sister who has made this proposal.

REFERENCE TO THE CONSTRUC-TION OF A HELIPAD BY CHINESE IN INDIAN TERRITORY

SHRI KAPIL VERMA (Uttar Pradesh): Sir, I rise to make a Special Mention on a very serious matter. It is a matter of great concern for the country that Chinese are consolidating their intrusion into Arumachal Pradesh, going deep into South of Macmohan Line. According to latest reports, the intruders have constructed a helipad in Sumdorang Chu Va'ley of Tawang District of Arunachal Pradesh to strengthen their position in Indian Valley. The helipad is being regularly used for flights of helicopters. The intruders numbering about have set up camps in the Valley and are trying to infiltrate into the villages.

Another alarming report is that the intruders are demanding grazing taxes from the local people. At a meeting on July 16, the Chinese asked mor tribal villagers of Sumdorang Chu 859 RS-7

river valley to pay taxes to the Chineso Government for grazing the vaks in the area which they claimed was inside the Chinese territory.

there is no police in area, the reported demand of the intruders and regular visits of helicopters from the Chinese side have created tension among the people.

It may be mentioned that tribal people of Sumdorang and Thumdorang areas have been traditionlly living in the upper reaches and have been using the Valley for grazing their yaks. If the tribals do not get back their grazing land immediately, they will starve as they earned their livelihood only from the milk of the vakes

Sir, the Chief Minister of Arunachal Pradesh, Mr. Gegong Apang has already submitted a detailed report to the Prime Minister. While the Government must be realising the gravity of the situation, I know it has to move cautiously into the matter and take decision after considering various dimensions of this complex issue. But the Government must take the country into confidence and the also about what exactly is happening, and give a factual statement. It should also apprise the House of the steps it is taking to meet the situation created by the intrusion. I hope, Sir, the Government will make a statement.

SHRI SANKAR PRASAD (West Bengal): Mr. Deputy Chairman, Sir, the Chairman gave us an opportunity to seek clarifications on statements. A statement has already been made by the External Affairs Minister on this issue. He has also assured us that another statement will be made by the External Affairs Minister on the recent talks on the border issue. No such statement has yet been made. We want to know when the statement will be made by the External Affairs Minister and when we will be given the opportunity to seek clarifications.